

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

LOK SABHA

UNSTARRED QUESTION No. 3012

TO BE ANSWERED ON 21.03.2017

Corruption in Auction and Tender of PSUs

3012. SHRI JUGAL KISHORE

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether there is a provision of signing an Integrity pact in Public Sector Undertakings to reduce corruption in the their auction and tender process;
- (b) if so, the details and the number of Public Sector Undertakings which have adopted this process;
- (c) whether the Government has conducted any study regarding the impact of such pact on the alleged level of corruption by the external or internal agencies and if so, the details thereof; and
- (d) whether the Government is contemplating to implement this procedure in regard to their department agencies also which have direct connection with the goods and services providing agents or for speedy redressal of complaints from the public and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES
(SHRI BABUL SUPRIYO)**

a) to (d) On the recommendation of Administrative Reforms Commission, CPSEs have been advised to enter into Integrity Pact in their procurement transactions/contracts. The nature and threshold value of these will be decided by CPSEs in consultation with the concerned administrative Ministries. The practice of entering into Integrity Pacts is expected to avoid all forms of corruption in procurement transactions/ contracts. Government has issued instructions in July 2011 that all Government Ministries/Departments including their attached/subordinate offices and autonomous bodies may use the generally applicable Integrity Pact in their procurement transactions/ contracts. These instructions have also been extended in September 2011 to Central Public Sector Enterprises (CPSEs) to be used with suitable changes. The administrative Ministry/ Department concerned are responsible for the implementation of the guidelines in respect of CPSEs under its control. No record of CPSEs having entered into such Integrity Pacts is maintained centrally.
